

DIVISION BENCH
COURT - II

O-217

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/28(KB)2021
IA(COMPANIES.ACT)/47(KB)2024, IA(COMPANIES.ACT)/74(KB)2024,
IA(COMPANIES.ACT)/25(KB)2021, IA(COMPANIES.ACT)/27(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01ST JULY 2024

IN THE MATTER OF	ASGAR ANSARI VS AWESOME INFRASTRUCTURE PRIVATE LIMITED
UNDER SECTION	SEC. 241(1)

Appearance (via video conferencing/physically)

Ms. Jyoti Rauth, Adv.] For the Applicant in
] IA(COMPANIES.ACT)/74(KB)2024

Mr. Nikunj Berlia, Adv.] For the Applicant in
Mr. Mosarat Reyaz, Adv.] IA(COMPANIES.ACT)/47(KB)2024

Ms. Urmila Chakraborty, Adv.] For the Respondent in
Mr. Nikunj Berlia, Adv.] IA(COMPANIES.ACT)/74(KB)2024
Mr. Mosarat Reyaz, Adv.]

ORDER

1. Learned Counsel for the parties present.
2. At request from both the learned Counsel for the parties, matter stands adjourned to **24th July, 2024 at 12.30 p.m.**
3. Reply affidavit be filed by the learned Counsel for the Respondent within a period of one week.
4. Interim order, if any, will continue till the next date of hearing.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**